

**In the National Company Law Tribunal, Jaipur**

**Appeal No. 524/252(3)/2018**

**UNDER SECTION 252(3) OF IBC**

**In the matter of:**

**Shree Ganesh City Developers Pvt. Ltd. .... Applicant/Petitioners**

**VS.**

**ROC .....Respondent**

**Order delivered on 07.09.2018**

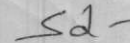
**Coram: Shri R. Varadharajan, Member (Judicial)**

For Petitioner (s) : Naresh Kumar Bansal, Adv.

For Respondent(s) : Dr. Amol Vyas, Adv.

**ORDER**

Learned counsel for the appellant is present. Learned Deputy ROC is also present. Learned counsel for the appellant makes a submission that due to pending litigations in relation to the only property purchased by the appellant and the appellant-company being real estate company business has taken off let a complete list of litigation as faced by the appellant in relation to the land purchased in the year 2006 be provided to this Tribunal within a period of ten days from today, by way of short synopsis including the authorities whether it be judicial or revenue before whom the said disputes and litigations were/are pending. Post the matter on 20.09.2018.



**(R. Varadharajan)  
Member (Judicial)**